

ITEM NO.1719

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 816/2026

VIPUL

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Only I.A. No. 94199/2026 in CrI. A. No. 1269/2026 is listed before
Hon'ble Judge - in - Chamber.

IA No. 22413/2026 - EXEMPTION FROM FILING O.T.

IA No. 22408/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

WITH

CrI.A. No. 1269/2026 (II)

IA No. 94199/2026 - INTERVENTION/IMPLEADMENT

Date : 10-08-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ALOK ARADHE
[IN CHAMBERS]

For Appellant(s) Mr. Nagendra Singh, Adv.
Ms. Akansha, AOR
Mr. Parth Singh, Adv.
Mr. Naman Raj Singh, Adv.

For Respondent(s) Mr. Shubham Jain, AOR

Mr. Rajat Singh, AOR
Mr. Muhhamad Maroof, Adv.

Mr. Vishwa Pal Singh, AOR
Mr. Sirkant Singh, Adv.
Mr. Anurag Pandey, Adv.
Ms. Suhani Sumanchna, Adv.
Ms. Sejal Sharma, Adv.
Mr. Manoj Sharma, Adv.

Mr. Shubham Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

CrI.A. No. 1269/2026

Let reply, if any, to application for impleadment be filed by

learned counsel for the appellant within two weeks.

(KANCHAN CHOUHAN)
SENIOR PERSONAL ASSISTANT

(PARVEEN KUMAR RAWAT)
COURT MASTER (NSH)